

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
 (Establishment Section) Civil Secretariat
 Srinagar/Jammu.

Subject:- Appointment of Junior Assistant in the Department of Law, Justice and Parliamentary Affairs (District Cadre).

Reference:- Service Selection Board's No. JKSSB-PLAN/25/2022-03 (E-706980) dated 04-05-2023.

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 Government Order No: **15319**-JK(LD) of 2023.
 Dated : 15 - 11 - 2023.
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Pursuant to the recommendation of the J&K Service Selection Board, sanction is hereby accorded to the appointment of the following Junior Assistants in the District Cadre shown against each under SC category under the Jammu and Kashmir Legal (Subordinate) Service against the post under the direct recruitment quota carrying the Pay Level-4 (25500-81100) with immediate effect:-

S. No.	Name of the candidates S/Shri.	Parentage	Address
District Kathua			
1.	Rakesh Badghal	Roop Lal	Khatrial Marhee, Kathua
District Kishtwar			
1.	Amarjeret Bhagat	Rashpaul Bhagat	H.No. 1 Bhour Camp, Chatha, Jammu

The appointees shall report in the Department of Law, Justice and Parliamentary Affairs, within a period of 21 days from the date of issuance of this order and such candidates who fail to join within the stipulated time, shall forego his/her right to appointment and the same shall be deemed to have been cancelled *ab-initio* without any further notice.

The appointees shall be allowed to join only on the production of the following certificates (in original) to be verified subsequently:-

- (i) Academic/Qualification Certificates.
- (ii) Matriculation/Date of Birth Certificate.
- (iii) Health Certificate from the concerned Chief Medical Officer of the District.
- (iv) Domicile Certificate issued by the Competent Authority.
- (v) Certificates from the District Industries Centre (DIC) and District Employment and Counseling Centre to the effect that he has taken loan for self-employment from DIC/Employment Department, to be ascertained from the District Industries Centre (DIC) and District Employment and Counseling Centre of the domicile District, he

(Signature)

(Signature)

shall relinquish the proprietorship of unit/enterprise and also stakes, if any, in such self-employment unit/enterprise before joining the Government service. He shall be required to repay the entire loan liability in suitable EMIs to be worked out by the DDO concerned from his salary. DDO concerned shall obtain an affidavit from the concerned appointee regarding both relinquishment of proprietorship and stakes, if any, in such a self-employment unit/enterprise and recovery to be made and also personally monitor its recovery.

- (vi) Valid relevant Category Certificate, if any, applicable.

The appointment of the above candidates shall further be subject to the following conditions:-

- (a) Appointees shall furnish an Undertaking in the shape of an Affidavit as per **Annexure-A** to this Order;
- (b) The service of the appointees shall be governed by Jammu and Kashmir Legal (Subordinate) Service Recruitment Rules, 2021;
- (c) The salary of the appointees shall not be drawn and disbursed to his/her unless the satisfactory reports in respect of genuineness of Qualification/Date of Birth/Relevant Category Certificate are received from the concerned Authorities/Agency;
- (d) The appointees shall be on probation for a period of two years;
- (e) The appointment of the candidates shall be governed by the "New Pension Scheme" as notified vide SRO 400 of 2009 dated 24-12-2009;
- (f) The inter-se seniority of the appointees in the Jammu and Kashmir Legal (Subordinate) Service Recruitment Rules, 2021 shall be determined as per the J&K Civil Services (Classification, Control and Appeal) Rules, 1956; and
- (g) The appointment of the above appointees shall be subject to outcome of the writ petition(s)/OA, if any, pending on the subject before Competent Court of law.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)

Secretary to Government.

No.LAW-Estt/52/2023-10.

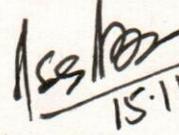
Dated: 15 - 11 - 2023.

Copy to the:-

1. Chairman, Accelerated Recruitment Committee.
2. Principal Secretary to the Hon'ble Lieutenant Governor, Raj Bhavan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Commissioner/Secretary to Government, General Administration Department.
5. Deputy Commissioner, Kathua/Kishtwar.
6. Director, Archives, Archaeology and Museums, J&K.
7. Director Finance, Department of Law, Justice and Parliamentary Affairs.
8. Director Information, J&K with the request to kindly get this order published in two leading News Papers both at Srinagar and Jammu for information of the concerned.
9. Director Litigation, Kashmir/Jammu.
10. Secretary, J&K Service Selection Board, Jammu.
11. Private Secretary to the Chief Secretary for information of the Chief Secretary.
12. Private Secretary to the Secretary to Government, Department of Law, Justice and Parliamentary Affairs for information of the Secretary.

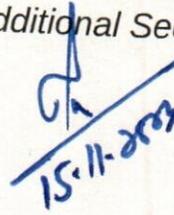
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13. District Litigation Officer, Kathua/Kishtwar.
14. Incharge Website, Department of Law, Justice and Parliamentary Affairs.
15. Select candidates for compliance.
16. Government Order file.
17. Concerned file.


15.11.23

(Ashish Gupta)

Additional Secretary to Government.


15.11.23

**Annexure A to Government Order No. 15319-
JK(LD) of 2023 dated 15-11-2023**

Affidavit

I _____ S/o, D/o, Shri
_____ R/o _____ Aadhaar
No. _____ do hereby undertaking as under:

1. That, if on verification, my qualification/Date of Birth/Reserved Category Certificates from the concerned issuing authorities is found fake/forged, my appointment as Junior Assistant in the Jammu and Kashmir Legal (Subordinate) Service shall be deemed to have been cancelled ab-initio.
2. That, I have no criminal records and do not face any criminal proceedings in any Court of law. If this is found to be incorrect, I shall be liable for removal from the appointment as Junior Assistant in the Jammu and Kashmir Legal (Subordinate) Service.
3. That, in case any statement as at (1) to (2) above is proved to be false, I shall be liable for disciplinary proceedings under law.

Deponent

Verification:

The averments mentioned herein above are true and correct to the best of my knowledge and belief and nothing has been concealed therein.

Deponent